



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jun/202425/5

DATED: 24/07/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jun/202425/5 dated 24/07/2024 of Norms Committee - II for the year 2024-25 was held on 24/07/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI T.R CHOUDHARY, SCIENTIST 'C'	MEITY
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jun/202425/5				
Case Status	Case Approved				
Party Name	KUTCH COPPER LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024				
HQ File Number	HQRNORM APPLY 00001611AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 24.07.2024, as under:					
	SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED
	1	CONTINUOUS CAST COPPER WIRE ROD (COPPER CONTENT: 99.99%)	14449.275 MTS	COPPER ANODE (APPROX 99.2% TO 99.7% OF COPPER CONTENT)	WASTAGE @1.02 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	2 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	POWERGEAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001795AM25
RA File Number	NA
Licence No and Date	0710059261/21/08/2008
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 29.07.2024, as under:	
The firm has claimed additional quantity of items 1-3 & 10 to be spares.	

Additional quantity of items **1, 2 & 10** can be allowed as per policy for import of spares.

- I. **Item no. 3** is not spare as specification is different from main item.
 II. **Import item no. 8:** Net quantity content in export product **+1% wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	POWERGEAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001792AM25
RA File Number	NA
Licence No and Date	0710060192/29/09/2008
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 29.07.2024, as under:	
I. Import Item no. 6: Net quantity content in Export Product +1% wastage	
RA concerned may take suitable consequential action accordingly.	

Case No.	4 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	POWERGEAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001793AM25
RA File Number	NA
Licence No and Date	0710062589/27/01/2009

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 29.07.2024, as under:

- I. **Import Item no. 1:** Net content in Export Product **+1% wastage**
- II. **Import item no. 2 (5040 100% EXT 800 CL):** **Net to Net** as per GN4.

Note: Spares, if any, may be allowed as per policy for import of spares.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	POWERGEAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001794AM25
RA File Number	NA
Licence No and Date	0710063667/17/03/2009

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 29.07.2024, as under:

- I. **Export Product:** Weight may be amended to **107988 kg.**

The firm has also requested for deletion of word “**Painted**”. It is mentioned that they exported before the decision of NC word “**Painted**” was added to the import list included paint also.

The committee decided to allow the following:

- I. The word “**Painted**” should be deleted.
- II. **Import item no. 9 & Import item no. 48** should be given **Net to Net** as per GN4 with accountability

clause.

RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001495AM25
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001497AM25
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

and Date	
HQ File Number	HQRNORM REVIW00001780AM25
RA File Number	072404000081 AM18
Licence No and Date	0710111752/14/06/2017
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	9 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001783AM25
RA File Number	072404000231 AM18
Licence No and Date	0710112554/19/12/2017
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001787AM25
RA File Number	072404000289 AM18
Licence No and Date	0710112738/24/01/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	11 / NC/2/MEET/Jun/202425/5
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Case Status	Case Approved
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00003159AM24
RA File Number	072404000312 AM18
Licence No and Date	0710112822/14/02/2018

Norms Committee Decision:

Sh. Priyaranjan Sahoo from **M/s Powercore Industries Pvt. Ltd** attended the Personal Hearing dated 18.03.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 007.2024, as under:

Export Product	EP Weight	Import Item	% Wastage allowed on net content basis after recovery
CRGO Electrical Steel Prime Slit coils of width range 100 mm to 250 mm	300 MT	Cold Rolled Grain Oriented Electrical Steel in sheets OR Slit Coils OR Coils OR Prime CRGO electrical steel of relevant thickness of width range 940 mm to 1000 mm	4.28%

RA concerned may take suitable consequential action accordingly.

Case No.	12 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ANGELS ALUMINIUM CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001459AM25
RA File Number	039404000933 AM18
Licence No and Date	0310819231/19/02/2018
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	13 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00003530AM24
RA File Number	072404000010 AM19
Licence No and Date	0710113220/02/05/2018

Norms Committee Decision:

Sh. Priyaranjan Sahoo from **M/s Powercore Industries Pvt. Ltd** attended the Personal Hearing dated 18.03.2024 and explained their case in detail. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 007.2024, as under:

Export Product	EP Weight	Import Item	% Wastage allowed on net content basis after recovery
CRGO Electrical Steel Prime Slit coils of width range 100 mm to 250 mm	300 MT	Cold Rolled Grain Oriented Electrical Steel in sheets OR Slit Coils OR Coils OR Prime CRGO electrical steel of relevant thickness of width range 940 mm to 1000 mm	4.28%

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred

Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001786AM25
RA File Number	072404000050 AM19
Licence No and Date	0710113375/01/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	15 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00005110AM24
RA File Number	039504001142 AM19
Licence No and Date	0310826952/08/02/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001602AM25
RA File Number	072404000070 AM20
Licence No and Date	0710115147/09/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	18 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ANGELS ALUMINIUM CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001460AM25
RA File Number	039404000392 AM20
Licence No and Date	0310830950/13/08/2019
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	19 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001739AM25
RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	20 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	21 / NC/2/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024		
HQ File Number	HQRNORM REVIW00003737AM24		
RA File Number	072404000315 AM20		
Licence No and Date	0710116462/15/05/2020		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 007.2024, as under:			

Steel Prime Slit coils of width range 100 mm to 250 mm		Steel in sheets OR Slit Coils OR Coils OR Prime CRGO electrical steel of relevant thickness of width range 940 mm to 1000 mm	
RA concerned may take suitable consequential action accordingly.			

Case No.	22 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00007567AM24
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	23 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	24 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	25 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001741AM25
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	26 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00007189AM24
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	27 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	29 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00007191AM24
RA File Number	03AA04030005 AM22

Licence No and Date	0311004990/29/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 207.2024, as under:

Import - Add "Coil"

- 1- **7400 kg.** After recovery
- 2- **3200 kg.** After recovery
- 3- **4600 kg.** After recovery

Note:

- I. Thickness & grade of items of import will be same as used in Export Product

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	32 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	34 / NC/2/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	STELCO LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00000817AM25
RA File Number	30AA04020034 AM22
Licence No and Date	3011001204/29/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the review application by the firm, as the committee did not agree for the enhancement of the wastage norms applied by the firm. The case stands rejected.	

Case No.	35 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	36 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 09.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001582AM25
RA File Number	07AX04000120 AM22
Licence No and Date	0711002732/28/12/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	38 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	39 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00009113AM24
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00005003AM23
RA File Number	07AX04000564 AM22
Licence No and Date	0711003574/01/04/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

		WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL		COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	41 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00009118AM24
RA File Number	04AX04000065 AM23

Licence No and Date	0411003236/04/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	44 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	45 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

and Date	
HQ File Number	HQRNORM REVIW00001759AM25
RA File Number	05AX04000541 AM23
Licence No and Date	0511013107/09/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS). II. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Pure Lead Ingots. III. Any other scrap duly imported of lead scrap and value thereof. The case stands deferred.	

Case No.	46 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	47 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	48 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00009123AM24
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	50 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00003176AM23

RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	52 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00008108AM24
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred	

Case No.	53 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred

Party Name	SRI VENKATESHWARA POLYTHENE
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001208AM25
RA File Number	03AX04003827 AM23
Licence No and Date	0311018799/22/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 207.2024, as under: Import - Add "Coil" 1- 4970 kg. after recovery 2- 12780 kg. after recovery Note: I. Thickness & grade of items of import will be same as used in Export Product RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004541AM23
RA File Number	08AX04001372 AM23
Licence No and Date	0811006522/22/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination. The case stands deferred	

Case No.	56 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022

Norms Committee Decision:
Case deferred for the comments of TE

Case No.	58 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23
Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	59 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	60 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005691AM23

RA File Number	05AX04002894 AM23
Licence No and Date	0511016833/12/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	61 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005716AM23
RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Jun/202425/5			
Case Status	Case Approved			
Party Name	VON ROLL (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024			
HQ File Number	HQRNORM APPLY 00005869AM23			
RA File Number	07AX04001564 AM23			
Licence No and Date	0711006249/23/01/2023			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:				

	1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
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RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005916AM23
RA File Number	08AX04001782 AM23
Licence No and Date	0811007106/25/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination. The case stands deferred.	

Case No.	64 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005953AM23
RA File Number	03AX04005308 AM23
Licence No and Date	0311021015/29/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	65 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006098AM23
RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	66 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	67 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006682AM23
RA File Number	03AX04005760 AM23
Licence No and Date	0311021814/01/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 29.04.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SURAJ LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000294AM24
RA File Number	08AX04000050 AM24
Licence No and Date	0811007917/19/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination.	
The case stands deferred.	

Case No.	74 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001774AM25
RA File Number	05AX04000147 AM24
Licence No and Date	0511018565/28/04/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS).
- II. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Pure Lead Ingots.
- III. Any other scrap duly imported of lead scrap and value thereof.

The case stands deferred.

Case No.	75 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001775AM25
RA File Number	05AX04000183 AM24
Licence No and Date	0511018580/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	76 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	77 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000705AM24
RA File Number	34AX04000094 AM24
Licence No and Date	3411003695/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	78 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000709AM24
RA File Number	07AX04000127 AM24
Licence No and Date	0711007517/09/05/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

				GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	79 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000744AM24
RA File Number	03AX04000387 AM24
Licence No and Date	0311023471/10/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	81 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	82 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001480AM24
RA File Number	05AX04000364 AM24
Licence No and Date	0511019285/12/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	83 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001566AM24
RA File Number	03AX04000136 AM24
Licence No and Date	0311024510/13/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	84 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	85 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002073AM24
RA File Number	03AX04001243 AM24
Licence No and Date	0311024773/22/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	86 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00002536AM24
RA File Number	08AX04000513 AM24

Licence No and Date	0811008520/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination. The case stands deferred	

Case No.	87 / NC/2/MEET/Jun/202425/5			
Case Status	Case Approved			
Party Name	VON ROLL (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024			
HQ File Number	HQRNORM APPLY 00002559AM24			
RA File Number	07AX04000444 AM24			
Licence No and Date	0711008396/26/06/2023			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:				
	</			

				THICKNESS	
RA concerned may take suitable consequential action accordingly.					

Case No.	88 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00003749AM24
RA File Number	07AX04000458 AM24
Licence No and Date	0711008439/03/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under:	
ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 64, 938 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 2-26, 30-45, 57-62, 68, 72, 79-90, 96, 97 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	89 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00003752AM24

RA File Number	07AX04000456 AM24
Licence No and Date	0711008441/03/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,62,372 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 2-22,26-41,53-74,79,83,90-101,106,107 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	90 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004170AM24
RA File Number	02AX04000186 AM24
Licence No and Date	0211004701/05/07/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	91 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004324AM24

RA File Number	03AX04001406 AM24
Licence No and Date	0311025278/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	93 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004379AM24
RA File Number	02AX04000209 AM24
Licence No and Date	0211004750/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004608AM24
RA File Number	06AX04000135 AM24
Licence No and Date	0611002137/24/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	96 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004822AM24
RA File Number	03AX04001888 AM24
Licence No and Date	0311025994/03/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Type of weld used to manufacture pipe II. Thickness of each coating III. Area of coating surface IV. Weight of import item 6 is 63 times weight of Export Product. Please justify. The case stands deferred	

Case No.	97 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	99 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005377AM24
RA File Number	08AX04001047 AM24
Licence No and Date	0811009248/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005654AM24
RA File Number	07AX04000902 AM24

Licence No and Date	0711009202/13/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 71, 071 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 2-24, 28-43, 55-58, 64, 68, 75-86, 92, 93 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005688AM24
RA File Number	13AX04000187 AM24
Licence No and Date	1311002212/14/09/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	103 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005867AM24
RA File Number	08AX04001217 AM24

Licence No and Date	0811009462/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00005875AM24
RA File Number	08AX04001210 AM24
Licence No and Date	0811009469/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	106 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00006302AM24
RA File Number	04AX04000603 AM24
Licence No and Date	0411006175/17/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS Note: IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,671 KG (+/2%) I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 4, 7, 10 to 13, 17, 20, 22, 28, 33, 35, 50, 51, 53 TO 73, 76 TO 95, 98 TO 104, 113, 114 II. IMPORT OF FOLLOWING ITEMS IS CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 3 % OF FOB VALUE 3, 6, 8, 9, 16, 18, 19, 21, 23, 24, 34, 37, 40, 75, 96, 97, 115 TO 120 III. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	107 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006518AM24
RA File Number	05AX04002223 AM24

Licence No and Date	0511021793/30/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Annexure to App. 4E have not been recd. II. Manufacturing process as both import & Export Product are cables. The case stands deferred.	

Case No.	108 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006532AM24
RA File Number	13AX04000218 AM24
Licence No and Date	1311002297/31/10/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	109 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00006815AM24
RA File Number	07AX04001240 AM24
Licence No and Date	0711009680/11/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under:

ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 60 NOS

Note: IN THE **DESCRIPTION OF EXPORT** FOLLOWING SHOULD BE ADDED:

WEIGHT PER BLADE SHOULD NOT BE LESS THAN 20,428 KG.

I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

1-4,13-15,17,18,20,21,23,25-33, 36-42, 44,50,53-55, 57,73-80

II. IMPORT OF ITEM NO 82, 83 ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH VALUE UP TO 0.02% OF FOB VALUE.

III. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/2/MEET/Jun/202425/5
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Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007084AM24
RA File Number	03AX04003732 AM24
Licence No and Date	0311028954/28/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	112 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007268AM24
RA File Number	04AX04000784 AM24
Licence No and Date	0411006522/07/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 27.05.2024, as under: I. "UOM" of export item and import item may be corrected as "Metric Ton (MT)". II. Import item at SI No.1 shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 949.41 MT as 1.155 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	113 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

HQ File Number	HQRNORM APPLY 00007348AM24
RA File Number	07AX04001460 AM24
Licence No and Date	0711009926/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	114 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007465AM24
RA File Number	03AX04004208 AM24
Licence No and Date	0311029468/19/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit the cross-section and length of the imported untreated aluminium alloy billets and also the cross-section and length of the exported homogenized aluminium alloy billets. The case stands deferred.	

Case No.	115 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007552AM24
RA File Number	05AX04003005 AM24
Licence No and Date	0511022865/22/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	116 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007596AM24
RA File Number	03AX04004389 AM24
Licence No and Date	0311029677/27/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit the cross-section and length of the imported untreated aluminium alloy billets and also the cross-section and length of the exported homogenized aluminium alloy billets. The case stands deferred.	

Case No.	117 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007601AM24
RA File Number	07AX04001540 AM24
Licence No and Date	0711010054/27/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,71,102 KG +/-1% ITEM OF IMPORT I. IMPORT ITEMS AT S. NO. 2-22, 26-41, 53-73,79,83,90-101,106,107,124 ARE COMPONENTS	

AND MAY BE ALLOWED AS PER GN 4.
II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007602AM24
RA File Number	07AX04001539 AM24
Licence No and Date	0711010055/27/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 24.07.2024, as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,81,278 KG +/-1%

ITEM OF IMPORT

- I. IMPORT ITEMS AT S. NO. 2-20,24-35,47-49,55,59,66-77,83,84,101 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4.**
II. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007826AM24

RA File Number	13AX04000285 AM24
Licence No and Date	1311002481/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Process flow chart and wastage at each stage of operation. Submit a detailed write-up of the process from the raw material to the production of the finished product. II. What is the chemical composition of the export product? Submit the analysis report of the export product. III. Submit a certificate of analysis either from the customs authorized laboratory or from the authorized laboratory of the supplier. IV. Submit environment permission from MOEF & CC/CPCB/SPCB for processing lead ores and concentrate. The case stands deferred.	

Case No.	120 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM REVIW00001649AM25
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	122 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	123 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007870AM24
RA File Number	03AX04004578 AM24
Licence No and Date	0311030082/10/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF 4 A is required	

Case No.	124 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	125 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4 A is required. The case stands deferred	

Case No.	126 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007915AM24
RA File Number	03AX04004593 AM24
Licence No and Date	0311030119/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4 A is required. The case stands deferred.	

Case No.	128 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	129 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

HQ File Number	HQRNORM APPLY 00008038AM24
RA File Number	04AX04000909 AM24
Licence No and Date	0411006735/18/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 27.05.2024, as under: I. Import item at SI No.1 shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 949.41 MT as 1.155 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	130 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24
Licence No and Date	0311030463/25/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	131 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008213AM24
RA File Number	04AX04000968 AM24
Licence No and Date	0411006798/30/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 27.05.2024, as under:

- I. Import items at **SI No.1 & 2** shall be of relevant grade as contained / utilized in the export item.
- II. Quantity of import items at **SI.No.1 & 2** put together may be allowed as **438.9 MT** as **1.155 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008269AM24
RA File Number	13AX04000318 AM24
Licence No and Date	1311002542/01/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Process flow chart and wastage at each stage of operation. Submit a detailed write-up of the process from the raw material to the production of the finished product.
- II. What is the chemical composition of the export product? Submit the analysis report of the export product.
- III. Submit a certificate of analysis either from the customs authorized laboratory or from the authorized laboratory of the supplier.
- IV. Submit environment permission from MOEF & CC/CPCB/SPCB for processing lead ores and concentrate.

The case stands deferred.

Case No.	133 / NC/2/MEET/Jun/202425/5
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Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008456AM24
RA File Number	05AX04003542 AM24
Licence No and Date	0511023864/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	134 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008548AM24
RA File Number	05AX04003568 AM24
Licence No and Date	0511023935/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008606AM24
RA File Number	05AX04003578 AM24
Licence No and Date	0511023994/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008633AM24
RA File Number	05AX04003648 AM24
Licence No and Date	0511024023/19/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap for manufacturing of pure lead ingots. The case stands deferred.	

Case No.	137 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00008634AM24
RA File Number	05AX04003591 AM24
Licence No and Date	0511024024/19/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS).	

- II. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Pure Lead Ingots.
- III. Percentage-wise other scrap while importing lead scrap (Rains) and the value thereof.

The case stands deferred.

Case No.	138 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000448AM25
RA File Number	03AX04000315 AM25
Licence No and Date	0311033393/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000452AM25
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred

Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000469AM25
RA File Number	13AX04000024 AM25
Licence No and Date	1311002967/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000491AM25
RA File Number	03AX04000464 AM25
Licence No and Date	0311033476/30/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	CUTECH ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000521AM25
RA File Number	24AX04000044 AM25
Licence No and Date	2411003497/02/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.07.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	143 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000783AM25
RA File Number	07AX04000183 AM25
Licence No and Date	0711011321/17/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000790AM25
RA File Number	05AX04000532 AM25
Licence No and Date	0511025594/17/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Technical characteristics / part numbers, if any. II. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). III. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. IV. Net length of import items at Sl. No. 9, 19 & 29 in respective export items.	

The case stands deferred.

Case No.	145 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000805AM25
RA File Number	02AX04000084 AM25
Licence No and Date	0211006588/20/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap for manufacturing of pure lead ingots.	
The case stands deferred.	

Case No.	146 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00000829AM25
RA File Number	08AX04000261 AM25
Licence No and Date	0811011630/21/05/2024
Norms Committee Decision:	

Sh. Sachin Shah from **M/s Inflo International INC.** attended the Personal Hearing and explained the case in detail. The committee considered the case as per agenda and decided to ask the firm to provide a sample of the export/import product.

The case stands deferred.

Case No.	147 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001207AM25
RA File Number	07AX04001394 AM24
Licence No and Date	0711011517/10/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap	

for manufacturing of pure lead ingots.

The case stands deferred.

Case No.	149 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001258AM25
RA File Number	04AX04000210 AM25
Licence No and Date	0411007568/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001389AM25
RA File Number	07AX04000279 AM25
Licence No and Date	0711011584/18/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001402AM25
RA File Number	02AX04000162 AM25
Licence No and Date	0211006748/19/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country.	

- II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR.
 III. Environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap for manufacturing of pure lead ingots.

The case stands deferred.

Case No.	154 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001417AM25
RA File Number	56AX04000100 AM25
Licence No and Date	5611003031/19/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001420AM25
RA File Number	03AX04001281 AM25
Licence No and Date	0311034744/19/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 18.07.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	156 / NC/2/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001426AM25
RA File Number	02AX04000141 AM25
Licence No and Date	0211006760/19/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 24.07.2024, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	157 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001471AM25
RA File Number	05AX04000840 AM25
Licence No and Date	0511026219/21/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	NIRAV COMMERCIALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001481AM25
RA File Number	03AX04001276 AM25
Licence No and Date	0311034548/21/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001483AM25
RA File Number	05AX04000879 AM25
Licence No and Date	0511026189/21/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001499AM25
RA File Number	02AX04000168 AM25
Licence No and Date	0211006788/24/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	161 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001550AM25
RA File Number	03AX04001473 AM25
Licence No and Date	0311034881/25/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001570AM25
RA File Number	05AX04000962 AM25
Licence No and Date	0511026327/26/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25

Licence No and Date	1011002505/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001579AM25
RA File Number	03AX04001514 AM25
Licence No and Date	0311034949/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001598AM25
RA File Number	03AX04001509 AM25
Licence No and Date	0311034968/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024

and Date	
HQ File Number	HQRNORM APPLY 00001601AM25
RA File Number	05AX04000874 AM25
Licence No and Date	0511026341/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001608AM25
RA File Number	02AX04000188 AM25
Licence No and Date	0211006814/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001614AM25
RA File Number	03AX04001547 AM25
Licence No and Date	0311035021/28/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Jun/202425/5
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Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001650AM25
RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001685AM25
RA File Number	02AX04000189 AM25
Licence No and Date	0211006831/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001722AM25
RA File Number	03AX04001346 AM25
Licence No and Date	0311035170/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	175 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001752AM25
RA File Number	07AX04000516 AM25
Licence No and Date	0711011735/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202425/ 5 and 24/07/2024
HQ File Number	HQRNORM APPLY 00001760AM25
RA File Number	03AX04001208 AM25
Licence No and Date	0311035235/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	